

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).828/2024

(Arising out of impugned final judgment and order dated 05-10-2023 in WPC No.3740/1998 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

UTTAR PRADESH CONGRESS COMMITTEE (I)

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.5406/2024-EXEMPTION FROM FILING O.T.)

Date : 19-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Ms. Amna Darakhshan, Adv.
Ms. Jyoti Singh, Adv.
Ms. Lubna Naaz, AOR
Mr. Shahab Ahmad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice limited to explore the desirability of appointment of an Arbitrator to ascertain and determine the actual liability of the petitioner, returnable on 18.03.2024.
2. Meanwhile, subject to the petitioner depositing a sum of Rs.1 crore with respondent no.4/Corporation within a period of four weeks, which shall be without prejudice to the rights of the parties, the further recovery shall remain stayed.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)